COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 130 OF 2018 & IA NOS. 610, 609 OF 2018

Dated: 6th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Adani Power Maharashtra Limited Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg

Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Shurti Awasthi for R-2

ORDER

Since learned counsel for Respondent No. 2 submits that the show cause notice for disconnection proposed is already cancelled which is yet to be communicated to Appellant, the matter is adjourned to <u>7-2-2019</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/pk